

HIGH COURT OF DELHI : NEW DELHI

338  
No. \_\_\_/DHC/Gaz-1/VI.E.2(a)/2009  
Dated: 24/09

APPOINTMENTS

Applications are invited from Indian Nationals for preparation of a panel for the purpose of making appointment as Principal Counsellor/Counsellors for the Family Courts in Delhi. The candidates must possess the qualifications as prescribed in Rule 11 of the Delhi Family Courts Rules, 1996, which reads as under :-

“A person shall not be qualified for appointment as a Counsellor unless he possesses the following qualifications, namely-

- (i) Degree in Social Sciences as Social Welfare, Sociology, Clinical Psychiatry, Psychology/Philosophy preferably with a Degree in law; and
- (ii) At least five years experience in field work/research or of teaching in Government Department or in a College/University or a comparable academic institute of women and children;  
OR  
five years' experience in the examination and/or application of Central/State Laws relating to marriage divorce, maintenance, guardianship and adoption and other family disputes.”

The Principal Counsellor shall be paid Rs. 30,000/- per month and the Counsellor shall be paid Rs. 25,000/- per month as consolidated fee. The appointment shall be made initially for one year on contract basis and shall not confer any right of regular appointment. The appointment will be liable to be terminated at the discretion of the High Court without assigning any reason.

Applications giving necessary particulars, i.e., (1) Name of Candidate, (2) Father/Husband's name, (3) Date of birth, (4) Present Address, (5) Permanent Address, (6) Telephone/Mobile No., (7) Fax No., (8) E-mail ID, (9) Whether belonging to SC/ST, (10) Educational Qualifications acquired from Secondary/Sr. Secondary onwards (with name of Examination Passed, Name of the Board/University, year of passing, marks secured etc.), (11) Experience/Professional details, and (12) Two references (names, addresses contact telephone numbers), along with a recent passport size photograph duly attested by a Gazetted Officer and attested copies of testimonials, may be submitted personally in the Establishment Branch, Delhi High Court, or sent by Registered AD post to the Registrar General, Delhi High Court, Sher Shah Road, New Delhi-110003 so as to reach on or before **18.4.2009**. Applications which are incomplete, unsigned and received after the due date, shall be rejected summarily and no enquiry will be entertained in this regard.

The shortlisted candidates will be called for an interview on a date to be intimated later and no TA/DA shall be paid to the candidates called for interview.